

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 27.2.2019

Petition No. 278/MP/2018

Subject : Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : South Eastern Central Railways and Others

Petition No. 303/MP/2018

Subject : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : The Northern Railways (Ambala Division) and Another

Petition No. 304/MP/2018

Subject : Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited

Respondents : East Central Railway and Another

Petition No.339/MP/2018

Subject : Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited

Respondents : East Central Railway and Another
Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member
Parties present : Ms. Rhea Luthra, Advocate, JITPL
Ms. Anushree Bardhan, Advocate, Indian Railways

Record of Proceedings

Learned Proxy counsel for the first Respondent submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Request was allowed by the Commission.

2. After hearing the learned counsel for the first respondent, the Commission observed that Indian Railways is a deemed Licensee under third proviso to Section 14 of Electricity Act, 2003 and directed the Petitioner to implead Indian Railways as party to Petition and file revised memo of parties by 8.3.2019.

3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd /-
(T. Rout)
Chief (Law)**